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320.	Asarwa Mills
321.	Raj Woollen Mills
322.	Sunder Singh and Company Rt. Limited
323.	E.C.E. Company Limited
324.	Somany Pilkingtons Limited
325.	Mihir Textiles
326.	Shah Textiles
327.	United Chem
328.	Ahmedabad Cotton Manufacture Company Limited
329.	Manjusri Textile Mills
330.	Commercial Ahmedabad Mills
331.	Aryodaya Gng. and Manufacture Company Limited

Demands of AIR and T.V. Engineers

5830 SHRI A.R. ANTULAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

(a) whether Government have considered the demand made by the A.I.R. and T.V. engineers for reviewing the promotional avenues, recruitment rules pay-scales, etc.:

(b) whether the AIR and TV Engineers are agitated over non-consideration of their demands; and

(c) if so, the measures Government propose to take in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). At present, there are there recognised Engineers Associations representing Engineers and Technicians working in AIR/Doordarshan. These Associations have been making demands from time to time on various issues including those concerning review of promotional avenues, revision of Recruitment Rules, etc. Their demands are examined as per rules and action taken accordingly, wherever feasible. One of the Engineering Associations have recently given notice for launching an agitation for the alleged non-fulfilment of some of their demands.

Financial Assistance to Kerala

5831. SHRI KODIKKUNIL SURESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government of Kerala has submitted any memorandum to Union Government seeking assistance to overcome the financial crisis of the State;

(b) if so, the proposals made by the State Government in the memorandum; and

(c) the action taken or proposed to be taken by Union Government in this regard?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Yes, Sir. The Chief Minister of Kerala had sent a memorandum dated 14.12.1989 requesting for a special medium term loan of Rs. 150 crores, enhancement of ways and means limit to Rs. 75 crores, increase in the time limit for clearing overdraft from 7 to 15 days, moratorium on repayment of Central loans in the remaining months of 1989-90 or re-scheduling of the loans to be paid in easy monthly instalments and write-off of interest